

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 599 of 2020

In the matter of:

Ketan Anant Raj & Anr.

....Appellants

Vs.

Dhanshyam Kantilal Patel

Liquidator of Krishnai Hospital Pvt. Ltd. & Ors.

...Respondents

Present

For Appellants: Mr. Aditya Dewan, Advocate.

For Respondents: None.

ORDER
(Virtual Mode)

28.08.2020: Heard the Learned Counsel for the Appellants. It is brought to the notice of this Tribunal that the Writ Petition (ST.) No. 31546 of 2019 filed by the First Appellant (As Petitioner before the High Court of Judicature at Bombay in Writ Petition) was disposed of as 'withdrawn' on 10.08.2020. In this connection, the Learned Counsel for the Appellants produces the web copy of the Order of withdrawal, and have perusal of this Tribunal and the same is perused. The factum of the aforesaid Writ Petition being withdrawn on 10.08.2020 is hereby recorded.

In the Main Appeal, Let notice be issued to Respondents by speed post returnable by three weeks. Requisite alongwith process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of the Respondents,

let notice be issued through e-mail. The process fee to be paid within three days.

Let the 'Appeal' be fixed **'For Admission'** on **18th September, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Alok Srivastava]
Member (Technical)

Sim/md